

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 8**

**C.P.(CAA)/130(MB)2024 IN C.A.(CAA)/262(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)   HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES:      SOLID CONTAINERS LIMITED

Section 230-232 OF THE COMPANIES ACT, 2013

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**ORDER**

1. Mr. Anindya Basarkod and Mr. Deeshank Doshi i/b M/s. Khaitan & Co, Ld. Counsel for the Petitioner Companies present.
2. The Petitioner Companies have proposed the Scheme of amalgamation of Solid Containers Limited ("**First Petitioner Company / Transferor Company**") with Vyoman India Private Limited ("**Second Petitioner Company / Transferee Company**") and their respective Shareholders under Section 232 read with Section 230 and other applicable provisions of the Companies Act, 2013.
3. The Company Petition is filed in consonance with Section 232 read with Section 232 and other applicable provisions of the Companies Act, 2013 and the order dated January 17, 2024 and April 1, 2024 passed in the CA 88/2024 in CA (CAA) No. 262/MB/2023 ("**said Order**") by this Tribunal.
4. The Petitioner Companies submits that, as directed by this Tribunal *vide* the said Order, the meeting of the equity shareholders of the First Petitioner Company was convened and held on May 29, 2024 at 11.30 a.m., for the

purpose of considering and if thought fit, approving with or without modification the Scheme of amalgamation of Solid Containers Limited with Vyoman India Private Limited and their respective Shareholders. The Chairperson appointed for the said meeting of the equity shareholders of the First Petitioner Company has filed his report dated June 7, 2024 showing the conduct and results of the said meeting.

5. The Petitioner Companies have served notices pursuant to Section 230(5) of the Companies Act, 2013 read with Rule 8 of the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 in accordance with the directions of this Tribunal vide the said Order the regulatory authorities and have filed necessary affidavit of compliance annexing the evidence of serving of notice along with the Company Petition.
6. At least not less than 10 days before the date fixed for final hearing and as per Rule 16 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, the Petitioner Companies are directed to cause publication of the notice of hearing of Petition, at least 10 (ten) clear days before the date fixed for hearing, in the '*Business Standard*' and translation thereof in Marathi language newspaper in '*Navshakti*', both having wide circulation in Maharashtra, as per Rule 16(1) of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
7. The Petitioner Companies are directed to serve notice upon the sectoral/regulatory authorities intimating the date fixed for final hearing:
  - a. The Central Government, through Regional Director, Everest, 5th Floor, 100 Marine Drive, Mumbai – 400 002;
  - b. Jurisdictional Registrar of Companies, Mumbai, Maharashtra;
  - c. Jurisdictional Income Tax Authorities; within whose jurisdiction; the Petitioner Company's assessment are made; and the Nodal Authority in the Income Tax Department having jurisdiction over such authority

i.e. Pr. CCIT, Mumbai, Address:- 3rd Floor, Aayakar Bhawan,  
Maharshi Karve Road, Mumbai – 400 020, Phone No. 022 - 22017654  
[E-mail: [Mumbai.pccit@incometax.gov.in](mailto:Mumbai.pccit@incometax.gov.in)];

- d. Concerned Goods and Service Tax Authorities; and
  - e. The Official Liquidator, Mumbai
8. The Petitioner Companies are directed to file an Affidavit of Service cum Compliance Report with the registry with regard to compliance of the directions in this Order, (three) days before the date fixed for final hearing.
9. Petition admitted and fixed for final hearing on **23.08.2024**.
10. Ordered accordingly.

**Sd/-**

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**